



2026:AHC-LKO:15319-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

LUCKNOW

PUBLIC INTEREST LITIGATION (PIL) No. - 179 of 2026

Kallu And 2 Others

.....Petitioner(s)

Versus

State Of U.P. Thru. Its Addl. Chief Secy.
Revenue Deptt. Lko. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Prince Singh, Dinesh Chandra
Counsel for Respondent(s)	:	C.S.C., Dilip Kumar Pandey

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard.

2. By means of this writ petition, the petitioners have prayed for the following main relief (s):-

"(i) Issue a writ, order or direction in the nature of Mandamus commanding the opposite parties to make Polling Booth for the upcoming Village Panchayat Election 2026, at or near Padari or Village Gulabi Khera, Wazirabad, situated at Village Panchayat, Behandar Kala, District Hardoi.

(ii) Issue a writ, order or direction in the nature of Mandamus directing the opposite parties to decide the representations dated 10.11.2025 of the petitioners."

3. These are matters to be considered by the Election Officer or such other officer as may be competent to consider at the appropriate stage.

4. Ms. Isha Mittal, learned Additional Chief Standing Counsel says that the S.D.M. concerned, who is also the Assistant Electoral Registration Officer for the Election in question, has received representation from the petitioners through the Chief Minister's office

and it is under consideration and there is a specific time period prescribed by the State Election Commission for considering the aforesaid issue, which is from 21.02.2026 to 16.03.2026.

5. Petition is disposed of accordingly.

**February 25,
2026**

Praveen

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)